

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
Original Application NO. 359 / 2019**

Mohammad Yusuf Abdullah Shaikh & AnrApplicants
Versus

State of Maharashtra & Ors Respondents

Status Report of MPCB in compliance of Order dated 21/01/2020

The Maharashtra Pollution Control Board (MPCB) has communicated copies of orders dated 09.07.2019, 15.10.2019 and 21.01.2020 passed by this Hon'ble Tribunal to all concerned i.e. Commissioner, Municipal Corporation, Malegaon, District Magistrate, Nashik (Malegaon), Superintendent of Police, Nashik (Malegaon) and the Managing Director, Maharashtra State Electricity Development Corporation Ltd.(MSEDCL).

In compliance of the order dtd.15.10.2019 passed by this Hon'ble NGT, the Chief Secretary, Government of Maharashtra has reviewed the actions initiated in the matter.

In order to comply with the directions issued by the Hon'ble NGT vide order dated 21.01.2020, the Member Secretary of the Maharashtra Pollution Control Board(MPCB) was conducted a meeting with all concerned on 25.01.2020, wherein, it was decided to conduct a meeting of all concerned Authorities on 04.02.2020 at Nashik. Accordingly, a meeting was conducted on 04.02.2020 at Nashik under the Chairmanship of the District Collector, Nashik, wherein, the Principal Scientific Officer, MPCB and Regional officer, MPCB, Nashik, the Commissioner, Municipal Corporation, Malegaon, District Magistrate, Nashik (Malegaon), Superintendent of Police, Nashik (Malegaon) and the Superintendent Engineer, MSEDCL, Malegaon were present. During the course of meeting, District Collector, Nashik informed to comply with the directions issued by the Hon'ble NGT vide order dtd.21.01.2020 in a time bound manner by all concerned Departments and the Action Taken Report be submitted on 15.02.2020.

As decided in the Meeting held on 04.02.2020, a Sub- Committee was constituted on 06.02.2020 comprising of the following Members :-

- a. The Commissioner Malegaon Municipal Corporation Malegaon (MMC).

- b. The Additional District Collector Malegaon representing District Magistrate, Nashik.
- c. The Additional Superintendent of Police, Malegaon representing Superintendent of Police, Nashik.
- d. The Sub-Regional Officer, Maharashtra Pollution Control Board Nashik representing Maharashtra Pollution Control Board.
- e. Superintendent Engineer, MSEDCL, Malegaon representing Managing Director, MSEDCL.

In order to comply with the Hon'ble NGT Order dtd.21.01.2020, the Sub-Committee conducted regular meetings on daily basis at Malegaon to review the action taken. During the meetings, the concerned Authorities i.e. Commissioner, Municipal Corporation, Malegaon, District Magistrate, Nashik (Malegaon), Superintendent of Police, Nashik (Malegaon), Member Secretary, Maharashtra Pollution Control Board and the Managing Director, MSEDCL initiated necessary actions to comply with the observation and directions stated in para 8,9 and 10 of the Order dtd.21.01.2020 passed by the Hon'ble NGT.

A copy of the Minutes of the Meeting dtd.04.02.2020 and constitution of sub-committee order is enclosed herewith and marked as an **Annexure-'I' & 'II' respectively.**

Further it was decided to submit the Action Taken Report by each concerned Department on 15.02.2020 to the Regional Officer, MPCB, Nashik, who will compile and present the consolidated report to the District Collector, Nashik. Accordingly, status was submitted by the MPCB in the meeting dated 17.02.2020 at Collector Office, Nashik. During the meeting, Member Secretary, Maharashtra Pollution Control Board, District Magistrate, Nashik, Additional Superintendent of Police, Malegaon, Principal Scientific Officer, MPCB, Deputy Commissioner, Malegaon Municipal Corporation, Chief Engineer, Superintendent Engineer and Executive Engineer, MSEDCL, Malegaon, Additional Collector, Nashik, Regional Officer, MIDC, Nashik, Regional Officer, MPCB, Nashik and Sub-Regional Officer, MPCB, Nashik were present. As decided in the said meeting, the revised status as on 17.02.2020 as reported by the concerned Authorities is as below :-

1. The sub-committee conducted a Meeting at Malegaon with 200 representatives from Plastic Manufacturing Association and 100 representatives of Sizing Association and informed about the directions issued by the Hon'ble NGT vide order dtd. 21.01.2020 and directed to comply with the said order.

2. In order to verify the compliance, the officials of MPCB and Malegaon Municipal Corporation as well as MSEDCL have carried out joint visit .The details are as under :-

Sr. No.	Type of activities	No of Units Identified	Conforming Siting as per City Development plan	Non-conforming Siting as per City Development plan	Unit issued closure direction by MPCB	Unit issued temporary disconnection by MSEDCL
1.	Sizing	129	44	85	28	28
2.	Plastic activities					
i.	Plastic waste Godown	43	0	43	43	43
ii.	Waste Plastic Grinding	3	0	3	3	3
iii.	Plastic Lumps (Gitti) Mfg from plastic waste	96	1	95	96	96
iv.	Plastic Granules Mfg from plastic waste	12	0	12	12	12
v.	Plastic product Mfg. using virgin or recycled plastic	29	1	28	29	29
vi.	Baling of Plastic waste	4	0	4	4	4

vii.	Plastic scrap washing	1	0	1	1	1
viii	Unit found locked	2	0	2	2	2
3.	Yarn Dyeing	14	14	0	14	11 (3 units do not have meters)
4.	Power Loom	12554	Inventorization work of Power Loom Industries will be completed by Malegaon Municipal Corporation within next six months.			

3. To ensure effective implementation of directions of closure, Malegaon Municipal Corporation, Additional District Collector, Additional Superintendent of Police, Sub-Regional Officer, MPCB, Nashik and MSEDCL have initiated joint action and ensured permanent disconnection of water & electricity supply and sealing of Sizing and Plastic industries in the non-conforming zone and / or conforming zone as per City Development Plan and not complying with the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 and Plastic Waste Management Rules, 2016 as amended.

Sr. No.	Type of Industries	Permanent disconnection	power	Sealing of industries
1	Sizing	28		8
2	Plastic Allied Units	94		94
	TOTAL=	122		102

4. The Maharashtra State Electricity Development Corporation Ltd.(MSEDCL) while verifying permanent disconnection of electricity supply, it was observed that few units are having more than one electricity meter in a single premises, therefore, MSEDCL has removed the electricity meters from the premises and kept the same in their custody. MSEDCL further observed that two units were using illegal connection of power supply. Therefore, MSEDCL has filed FIR against the above two units under section 135 and 138 of the Indian Electricity Act, 2003 on 17.02.2020. As on date, MSEDCL have disconnected the electricity supply

and removed the meters of 102 nos.of Plastic Allied Units and 10 nos.of Sizing units.

5. With respect to relocation of Plastic related activities units, sizing units, yarn dyeing units, the Malegaon Municipal Corporation has submitted as follows :

- For old Corporation limit, there is Development Plan sanctioned by Government on 15.09.2006 and for additional area included in 2011 has peripheral zone plan (Regional Plan) approved on 21.06.2003. Both of these plans have respective allocation of various uses vide clause No.10.6.1 in Development Plan Report of sanctioned Development Plan, it is clearly mentioned about residential-cum-industrial zone.
- As far as residential area is concerned there are 78 sizing units out of 129 units and 196 plastic units out of 210 units are engaged and located in residential area. State Government has sanctioned the development plan for Malegaon Municipal Corporation vide Notification dtd.15.09.2006. In this Development Plan, certain area is notified as industrial (power loom) cum residential zone in which, there was a land use of power looms cum residential. Power Looms produces raw materials for the Sizing industries. But its provision was not incorporated in Development Control Promotion and Regulation are made applicable for MMC vide Notification dated 20.09.2016. A letter has already been given to Joint Director, Town Planning Department, Nashik vide reference No.58 dated 12.04.2019 to incorporate the use of sizing in DCPR. 41 sizing units are located in Power loom cum Residential zone.
- Out of all for unauthorised construction, constructions against Rules of MRTP Act, 1966 notices u/s 260 of Maharashtra Municipal Corporation Act, 1949 were issued to 35 sizing units and 104 plastic units. Meanwhile, Government of Maharashtra passed a Resolution on TPS-18114/CR/82/14/Rules/UD-13, dated 07.10.2017 for the regulation of the unauthorised development developed before 31.12.2015 as a compounding structure as on 31.08.2018. 90 sizing unit owners and 91 plastic factory owners had applied for regularization of their unauthorised structure as per provision in the above said Government Resolution. But in between many petitions were filed against the said regularization amendment of State Government and the Hon'ble High Court of Mumbai had laid down the section 52-A of the MRTP Act,

1949. Now, the matter is subjudiced in Hon'ble Supreme Court of India. So the Corporation could not proceed further on the issue due t the ambiguity as how to proceed. Now the Corporation is waiting for Hon'ble Supreme Court's orders.

- As MIDC is competent authority to make provisions for industries. So shifting of industries from residential areas to industrial areas necessary provision is being made by MIDC and State Government.
 - The inventory is initiated for Power looms and Yarn dyeing units in Malegaon city, Inventory Report will be sent probably in 6 months, to MPCB for further action.
6. The District Collector in the Meeting dtd. 04.02.2020 and sub-committee in its meeting held on 06.02.2020 at Malegaon directed the power loom and yarn dyeing units to apply for consent to establish / operate stating measures for Air / Water / Noise. However none of the above industries have made an application for consent as required.
 7. Power Loom Industries Association during meeting with the District Collector on dtd.15.11.2019 requested to consider the power loom units under white category instead of green category as categorized by CPCB.
 8. The Additional Police Inspector informed that in compliance of the Order dated 21.01.2020, Police Protection has been given to the Joint Committee for sealing the units in Malegaon area. The City Traffic Control Branch and Automotive Inspector after a joint survey has identified following traffic hotspot and along with causes of congestion and remedial measures stated below.

A) Places of Hotspot

- a. Bus Stand, Malegaon
- b. Mushawarat Chowk, Malegaon
- c. Sulemani Chowk, Malegaon.
- d. Ramsetu Bridge, Malegaon.
- e. Mahatma Phule Statue to Satana Naka, Malegaon
- f. State Bank Chowk, Camp Road, Malegoan,
- g. Rastriya Ekatmata Chowk,(Chatri Chowk),Malegoan .

B) Causes of Traffic Congestion.

- i. Encroachment on Footpaths.
- ii. Electric Poles on roads.
- iii. Encroachment on roads due to Stores/Shops.
- iv. Unavailability of traffic signal system in Malegaon city.

- v. Pot holes on roads of Malegaon city.
- vi. Unauthorised parking of heavy vehicles on roads.

C) Remedies.

- a. Permanent removal of encroachments over footpaths.
- b. Shifting of Electric poles aside roads.
- c. Permanent removal of Stores/Shops which causes encroachment.
- d. Application of Traffic signal system on major roads and road crossings of Malegaon city.
- e. Repairing of roads.
- f. Arrangement of truck terminus for parking of heavy vehicles.

The Police Inspector, City Traffic Branch, Malegaon have inspected Traffic Tolls through their teams and observed that due to sealing of plastic industries, no plastic waste and ready plastic material is transported through vehicles.

9. The Commissioner, Malegaon Municipal Corporation has proposed joint survey with City Traffic Control Branch for implementation of remedies suggested by City Traffic Control Branch and also proposed budget provision of Rs. 3.0 crs. in the Annual Budget 2020-2021.
10. Solid and Liquid Waste Management Plan has been revised by Malegaon Municipal Corporation and submitted as follows :-

As per the Project report prepared under the Swachh Maharashtra Campaign for Malegaon city more than 230 metric tone of solid waste is generated per day in the year 2019. The work of collection of MSW is outsourced to Water Grace Product, Nashik. Under this contract, this contractor is collecting everyday generated waste from all the residential, Commercial and Industrial areas of the city with the help of 82 nos of vehicles the Municipal Corporation has purchased additional 53 new vehicles. The total sewage generation from the Corporation area is 40 MLD. Work orders for Sewage Management system project has been issued on dated 21.02.2019. Schedule time limit for completion of project is 24 months.

11. In absence of specific recommendations of damages to the public health and environment by the joint committee constituted vide NGT order dtd. 09.07.2019. MPCB has issued directions of environment compensations to 96 nos. of plastic gitty manufacturing and 7 sizing units, directing them

to deposit an amount of Rs.1 Lakh, for operating without consent of the MPC Board and not providing Air Pollution Control Devices. Further directions of recovery of compensation shall be issued as per proper recommendation of joint committee constituted by the Hon'ble NGT.

12. With respect to removal of units from non- conforming zone, Malegaon Municipal Corporation has submitted as follow :

As far as residential area is concerned there are 78 sizing units out of 129 units and 196 plastic units out of 210 units are engaged and located in residential area. As MIDC is competent state authority to make provisions for industries. MIDC and State Govt. are doing necessary provisions of alternative sites for shifting of industries in non-conforming zone and further submitted that the inventory of power loom and yarn dyeing will be submitted to MPCB within Six months for further action.

13. In order to facilitate the relocation of plastic and sizing units Regional Officer, MIDC, Nashik submitted as follows :

- (i) 345.25 hectors of MIDC land is reserved for 75% textiles and 25 % food park at Ajang Rawalgaon.
- (ii) Regional Officer, MIDC has proposal to the MIDC Head Quarter for reservation of 25 acres land consisting of 34 land plots of various sizes for establishment of Plastic units in the Phase-II of proposed Textile Park at Ajang Rawalgaon.
- (iii) MIDC Malegaon at Ajang Rawalgaon admeasuring 345.25 hectors of land has allocated 75% of land for Textile Park and 25% is reserved for Food Park. Out of 75% of land for Textile Park, MIDC has proposed to allocate 25 acres of land for establishment of plastic units, if proposal is received for allocation of plastic units to be relocated from non-conforming zone of Malegaon Municipal Corporation for re-establishment of Plastic Units. The proposal is submitted to MIDC Head Quarter for necessary approval of the Competent Authority.
- (iv) After receipt of the approval for Plastic Park Plan from the Competent Authority, actual land allocation will be made as per Policy of MIDC.

A copy of the Minutes of the Meeting dated 17.02.2020 is enclosed herewith and marked as an **Annexure-'III'**.

Date : 20/02/2020
Place : Nashik


(Amar Durgule)
I/c Regional Officer-Nashik
Maharashtra Pollution Control Board

Minutes of the review meeting under Chairmanship of District Collector, Nashik on 04.02.2020 at 12.00 Noon regarding Order Passed by the Hon'ble Green Tribunal Principal Bench, New Delhi in O.A.NO. 359 / 2019 dated 21.01.2020 (filed by Mohammad Yusuf Abdullah Shaikh & Anr Versus State of Maharashtra & Ors)

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 Date: 04.02.2020 Time: 12:00 PM Venue: Collector Office Conference Hall, Nashik
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Following officials were present for the meeting.

1. Shri. Suraj Mandhare, District Collector, Nashik.
2. Shri.Laxman Raut, Additional District Collector, Malegaon.
3. Shri. Sandeep Ghuge, Additional Superintendent of Police, Malegaon.
4. Dr.Amar Supate, Principal Scientific Officer, MPCB Mumbai.
5. Dr.J.B.Sangewar, Regional Officer, MPCB Nashik.
6. Shri.Kishor Borade, Commissioner, Malegaon Municipal Corporation, Malegaon.
7. Shri. N.R.Kapadnis, Deputy Commissioner, Malegaon Municipal Corporation, Malegaon.
8. Shri. S.S.Shaik, Field Manager, MIDC Nashik.
9. Shri. Jayant Bhamare, Executive Engineer, MSEDCL Malegaon Division.
10. Representatives of Malegaon Sizing Association, Malegaon.

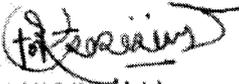
The Original Application bearing No. 359/2019 filed by Mohammed Yusuf Abdullah Shaikh & Anr Versus State of Maharashtra & Ors was heard before the Hon'ble National Green Tribunal Principal Bench, New Delhi on 15.10.2019. Hon'ble NGT has passed an order dtd. 21.01.2020 wherein various directions are issued for taking timely necessary actions.

The District Collector, Nashik informed the purpose behind arranging the review meeting and directed to follow the directions issued by the Hon'ble NGT dated 21.01.2020 scrupulously in a time bound manner. The direction given by the District Collector are as follows.

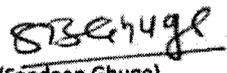
S.N	NGT order for Compliance	Actual position on ground	Implementing Authority	Compliance to be done as per the orders.
1	To Circulate copy of the Joint Committee Report dated 15.01.2020 to all concerned authority.		M.P.C.B	
2	Directed M.P.C.Board to work as nodal agency for Coordination, Consolidation and Compilation of follow up Hon'ble NGT order.		M.P.C.B	
3	All department shall submit the compliance done for Implementation of Plastic Waste Management Rules		M.P.C.B, MMC, S.P, M.S.E.D.C.L	

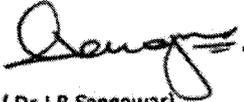
	2016 and submit the report to M.P.C.B for compilation before 15.02.2020.			
4	To conduct the Carrying capacity assessment of the Malegaon area as per time line.		M.P.C.Board.	
5	To prevent further polluting activities by disconnecting the electricity supply and adopting other measures, apart from recovering compensation.		M.P.C.Board, M.S.E.D.C.L, M.M.C	
6	Polluting activities cannot be allowed to continue on the ground that is alternative sites may have to be explored.		M.P.C.B, MMC, S.P, M.S.E.D.C.L,M.I.D.C	
7	Proposal for shifting of the units from residential area to any other area may be considered on its own merit		MMC/ MIDC ,Addl. S.P	
8	Adequate security for enforcement of regulatory measures for protection of public health and environment.		Addl. S.P, Addl. Collector	
9	A copy of NGT order dated 15.10.2019 to be circulated to concerned department		M.P.C.B	
10	Coordination Committee to be formed at local level in which R.O, M.P.C.B will work as member secretary and Additional Collector Malegaon will be conveyor. Additional Superintendent of Police, Malgeon Municipal Corporation, Ex.Eng. MIDCD, Ex.Eng. MSEDCL as member and President of Malegaon Sizing Association as invitee.		M.P.C.B, Addl. S.P, Addl. Collector	
11	Effective closure of operations of plastic related activities and sizing units who have been issued closure directions by MPCB		M.P.C.Board, M.S.E.D.C.L, M.M.C Addl. S.P, Addl. Collector	
12	Specific drive should be taken for disconnected of illegal electrical connection and action to be implemented on illegal connection.		M.S.E.D.C.L,M.M.C	
13	Solid waste management and sewage management plan are implemented expeditiously as early as possible.		MMC.	
14	Report to be submitted by all department as per the Minutes of Public Hearing conducted on 22.08.2019		M.P.C.Board, M.S.E.D.C.L, M.M.C Addl. S.P, Addl. Collector,M.I.D.C	
15	Each department to submit Local committee before 15.02.2020 in the format. a) Action Point.		All department	

	b) Status as on 21.01.2020. c) Action taken report as on 12.02.2020. d) Prepare future plan for compliance of NGT order			
17	The Principal Scientific Officer, MPCB Mumbai requested to the industry representatives to submit application for Consent to Establish and Operate from conforming zone and having adequate Air Pollution Control system / Water pollution control system for consideration.		MPCB	
18	All department will submit the report till 12.02.2020 and attend the review meeting with the compliance report/ action taken report on 15.02.2020.		All department	
19	M.P.C.Board will compile the data and prepare the presentation on each point.		MPCB	


 (N.R.Kapadnis)
 Deputy Commissioner, MMC


 (S.S.Shaik)
 Field Manager, MIDC Nasik


 (Sandeep Ghuge)
 Additional Superintendent of Police,
 Malegaon

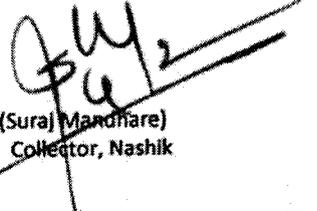

 (Dr.J.B.Sangewar)
 Regional Officer, Nashik


 (Jayant Bhamare)
 Executive Engineer, MSEDCL Malegaon Dvn.


 (Laxman Raut)
 Additional Collector, Malegaon


 (Kishor Borade)
 Commissioner, MMC

(Dr.A.R.Sapat)
 Principal Scientific Officer


 (Sura) Mandhare)
 Collector, Nashik

MAHARASHTRA POLLUTION CONTROL BOARD

Grams: PREPOLL
Tel. No.(0253) 2362820
Fax No.(0253) 2365150
e-mail:ronashik@mpcb.gov.in



Regional Office- Nashik,
UdyogBhavan, 1st floor,
Trimbak Road, MIDC Comp.
Near ITI., Satpur, NASHIK-422007.

L. No. MPCB/RONK/ 384 /2020

Date: 06/02/2020

Office Order No. 02 of 2020

Sub: Constitution of Joint Committee at local level for implementation of Order Passed by the Hon'ble National Green Tribunal Principal Bench, New Delhi.

Ref. : 1. Order Passed by the Hon'ble National Green Tribunal Principal Bench, New Delhi in Original Application No. 359/2019 dtd. 21th Jan, 2020.
2. Minutes of Meeting held under the chairmanship of Hon'ble District Collector. Nashik on 04.02.2020.

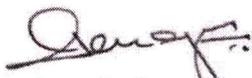
In response to the order passed by the Hon'ble National Green Tribunal Principal Bench, New Delhi in Original Application No. 359/2019 dtd. 21th Jan, 2020, and directed Commissioner, Municipal Corporation, Malegaon, District Magistrate, Malegaon, Superintendent of Police, Malegaon, Member Secretary, Maharashtra State PCB and the MD, MSEDCL may remain present in person on the next date with the latest status report. For implementation of the said order and for performing the work at local level following team is constituted.

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|--|------------------|
| 1. Shri.Laxman Raut, Additional District Collector, Malegaon | Convener |
| 2. Shri. Sandeep Ghuge, Additional Superintendent of Police | Member |
| 3. Shri.Kishor Borade, Commissioner, MMC, Malegaon | Member |
| 4. Shri Prakash Dhumal, SRO, MPCB Nashik | Member Secretary |
| 5. Shri. Jayant Bhamare, Executive Engineer, MSEDCL Malegaon | Member |
| 6. Shri. S.S.Shaik, Field Manager, MIDC Nashik | Member |

The above members will implement the Plastic Waste Management Rules 2016 and order passed by Hon'ble NGT. If any member is not obeying the orders, the same will be communicated to Hon'ble NGT.

The above said order shall be followed scrupulously and without fail and implemented from the date of issuance.

This order is issued as per direction given by Hon'ble District Collector.


(Dr. J.B.Sangewar)
Regional Officer, Nashik.

Copy submitted for infn. to:

1. The MD, MSEDCL, Mumbai.
2. The Member Secretary, MPCB Mumbai.
3. The District Collector, Nashik.
4. The Superintendent of Police, Nashik.
5. The Principal Scientific Officer, MPCB Mumbai.
6. The Law Officer, MPCB Mumbai.

Minutes of meeting on 17.02.2020 at 2.00 P.M. regarding Present Status of Order Passed by the Hon'ble Green Tribunal Principal Bench, New Delhi in O.A.NO. 359 / 2019 dated 21.01.2020 (filed by Mohammad Yusuf Abdullah Shaikh & Anr Versus State of Maharashtra & Ors)

Date: 17.02.2020 Time: 2:00 PM

Venue: Collector Office Conference Hall, Nashik

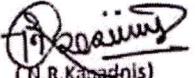
Following officials were present for the meeting.

1. Shri. E. Ravendiran, Member Secretary, M.P.C. Board, Mumbai.
2. Shri. Suraj Mandhare, District Collector, Nashik.
3. Shri. Laxman Raut, Additional District Collector, Malegaon
4. Shri. Sandeep Ghuge, Additional Superintendent of Police, Malegaon
5. Dr. Amar Supate, Principal Scientific Officer, MPCB Mumbai.
6. Shri. N.R. Kapadnis, Deputy Commissioner, Malegaon Municipal Corporation, Malegaon.
7. Smt. Hemangi Patil, Regional Officer, MIDC, Nashik.
8. Shri. Amar Durgule, Regional Officer, MPCB Nashik.
9. Shri. R.S. Sanap, S.E, MSEEDCL, Malegaon, Tq Malegaon Dist Nashik.
10. Shri Bhamare, EE, MSEEDCL, Malegaon, Tq Malegaon Dist Nashik
11. Shri Prakash Dhumal, Sub – Regional Officer, MPCB, Nashik

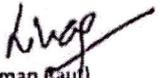
The meeting was conducted for review of minutes of meeting dtd 04.02.2020 regarding compliance of order passed by Hon'ble NGT in the O.A. no. 359/2019. During the meeting review of Action taken by respective department was discussed.

Joint committee is constituted at local level for implementation of the said order on 06.02.2020. During the meeting it is decided

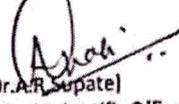
- Addl. Collector, Malegaon shall communicate the minutes of meetings of the subcommittee constituted vide letter dtdt. 06.02.2020.
- MSEEDCL, Malegaon to submit the list of industries disconnected with documentary proof and photographs of effective enforcement of the said order.
- MIDC to submit status to make available land for relocation of sizing units from Malegaon Municipal Corporation area to MIDC Area.
- Malegaon Municipal Corporation shall provide the list of unit located in confirming zone, non-confirming zone as per CDP and Action Taken Report of MSW, STP and Plastic units.
- The S.P. and RTO shall submit the report about the Action taken on vehicles transporting plastic in Malegaon city.
- All Respective departments shall submit the action taken report to MPCB for compilation and submission of report to Hon'ble NGT by 18.02.2020.


(N.R. Kapadnis)
Deputy Commissioner, MMC

(Jayant Bhamare)
E. E, MSEEDCL Malegaon Dvn.

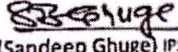

(Laxman Raut)
Additional Collector, Malegaon

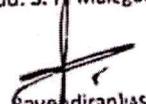

(Amar Durgule)
Regional Officer, Nashik


(Dr. Amar Supate)
Principal Scientific Officer


(Suraj Mandhare) IAS
Collector, Nashik


(Smt. Hemangi Patil)
R.O.M.I.D.C. Nashik


(Sandeep Ghuge) IPS
Add. S. P. Malegaon


(E. Ravendiran) IAS
M.S. M.P.C.B, Mumbai